

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No.136/2014

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> September 2017, 10.30 A.M

Name of the Company	Jyoti Kumar Arya & Anr. -Versus- Prabhat Zarda Factory (India) Pvt.Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr D. N. Sharma
2. Mr T. K. Khaitan

Advocate

for resp.

no. 3

Dy  
18/9

1. RATNANKA RAMRISI. S Adv
2. PATITA PABAN BISHERA, Adv
3. KULDIR MAHAK, Adv

petitioner

ORDER

Adv  
18/9/17

Ld. Counsel for the petitioners and the respondent no. 3 are present.

Ld. Counsel for both the parties made submissions that Hon'ble Delhi High Court has referred the matter for mediation. In view of the statements of both the parties the case is adjourned to 14/11/2017.

List the matter on 14/11/2017.

Sd/-  
(Jinan K.R.)  
Member (J)

Sd/-  
(Vijai Pratap Singh)  
Member (J)